

[ 3418 ]

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION NO: 27122 OF 2024

Between:

Annapureddy Chandrasekhara Reddy, S/o. Annapureddy Narsi Reddy, Age  
19 years, Occ Student R/o. 8-3-167/K/192/A-102, SVS Viswam, Bharghavi  
Hospital, Kalyan Nagar, Phase-3, Sanathnagar, Hyderabad, Telangana

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical Health and Family Welfare Department, Secretariat Buildings, Hyderabad
2. The Kaloji Narayana Rao University of Health Sciences, Rep by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ or order or direction more particularly in the nature of Writ of Mandamus declaring the action of the 2nd respondent University in declaring the petitioner as Not Eligible candidate for MBBS/BDS Admission 2024-25 under Competent Authority Quota in its notification dated 24.09.2024 despite petitioner being eligible to be considered as Local candidate as per Rule 3(a) (ii) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024 as being illegal and arbitrary and violation of Article 21 of Constitution of India and also in violation of orders of Division Bench of this Hon'ble Court in W.P. No.23879 of 2023 dated 30.08.2023, consequently direct the respondent No.2 to treat the petitioner as a Local candidate for all the purposes of Admission into MBBS and BDS Courses

for the Academic year 2024-25 under the aegis of KNR University of Health Sciences, Telangana State.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the notification dated 24.09.2024 issued by the respondent No.2 regarding list of not eligible candidates under competent Quota in respect of petitioner pending disposal of this Writ petition.

**IA NO: 2 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.2 to treat the petitioner as a Local candidate in the Telangana State for admission into MBBS/BDS under competent Quota 2024-25 in pursuant to NEET (UG) 2024 in accordance with Rule 3(a)(ii) of Telangana Medical and Dental Colleges Admission, (Admission into MBBS and BDS Courses) Rules 2017 as amended vide G.O. Ms. No.33 Health, Medical and Family Welfare (C1) Department dated 19.07.2024.

**Counsel for the Petitioner: SRI B.MAYUR REDDY, Sr. COUNSEL, REP. FOR  
SRI ALLURI DIVAKAR REDDY**

**Counsel for the Respondent No.1: SRI POTTIGARI SRIDHAR REDDY, SPL. GP  
FOR ADVOCATE GENERAL /  
GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.27122 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Mayur Reddy, learned Senior Counsel appears for Mr. Alluri Divakar Reddy, learned counsel for the petitioner.

Mr. Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of the learned Advocate General for the State of Andhra Pradesh.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondent No.2.

2. Learned Senior Counsel appearing for the petitioner seeks leave of this Court to withdraw the writ petition on

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the ground that the grievance of the petitioner stands redressed.

3. In view of the same, the Writ Petition is dismissed as withdrawn. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

**SD/- T. JAYASREE**  
**ASSISTANT REGISTRAR**  
**SECTION OFFICER**

**//TRUE COPY//**

To,

1. One CC to SRI ALLURI DIVAKAR REDDY, Advocate [OPUC]
2. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CCs to ADVOCATE GENERAL, High Court for the State of Telangana at Hyderabad [OUT]
5. Two CD Copies

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**HIGH COURT**

**DATED: 01/10/2024**



**ORDER**

**WP.No.27122 of 2024**

**DISMISSING THE WRIT PETITION  
AS WITHDRAWN,  
WITHOUT COSTS**

*checked  
PK  
29/10/24*